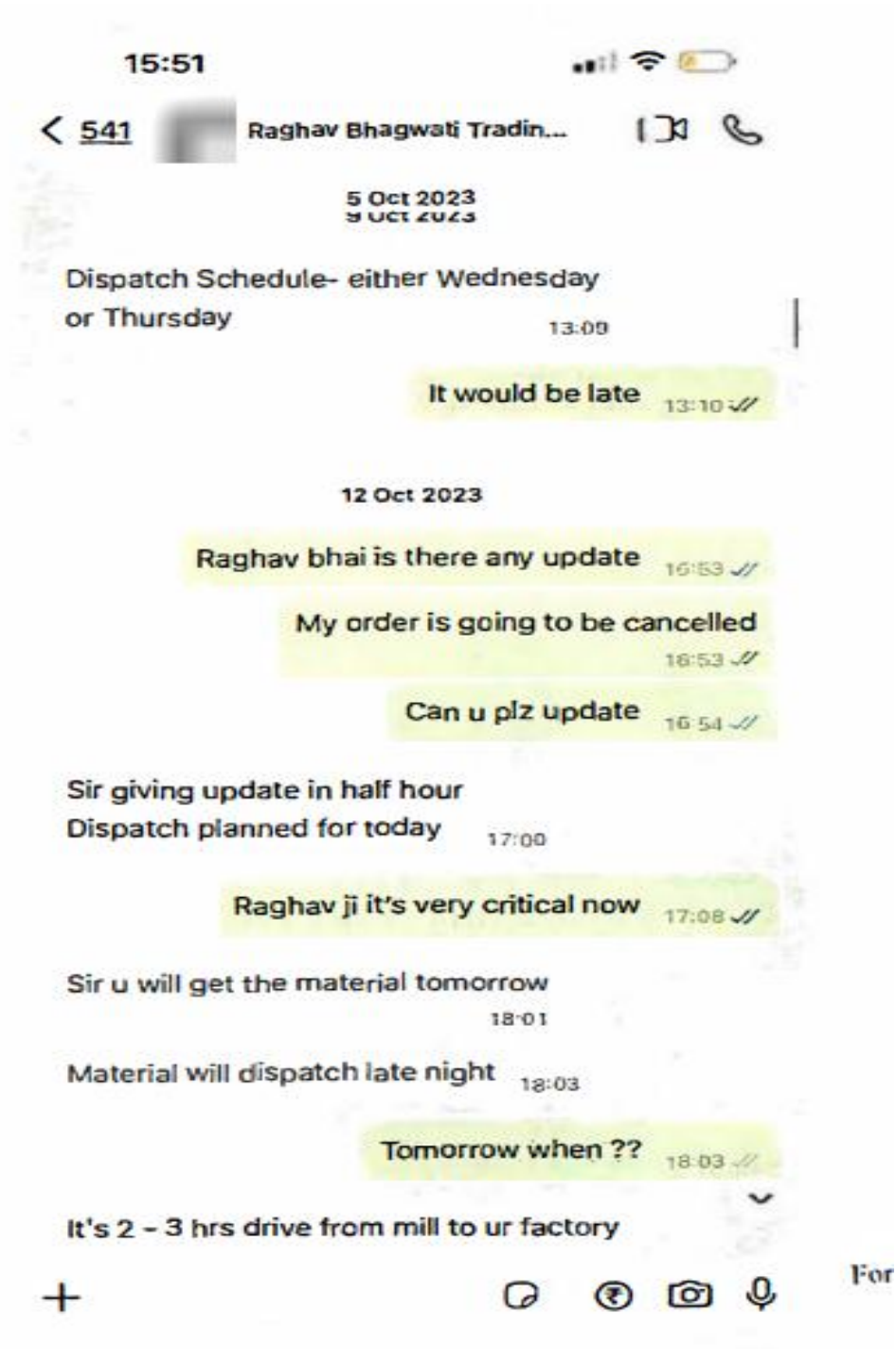
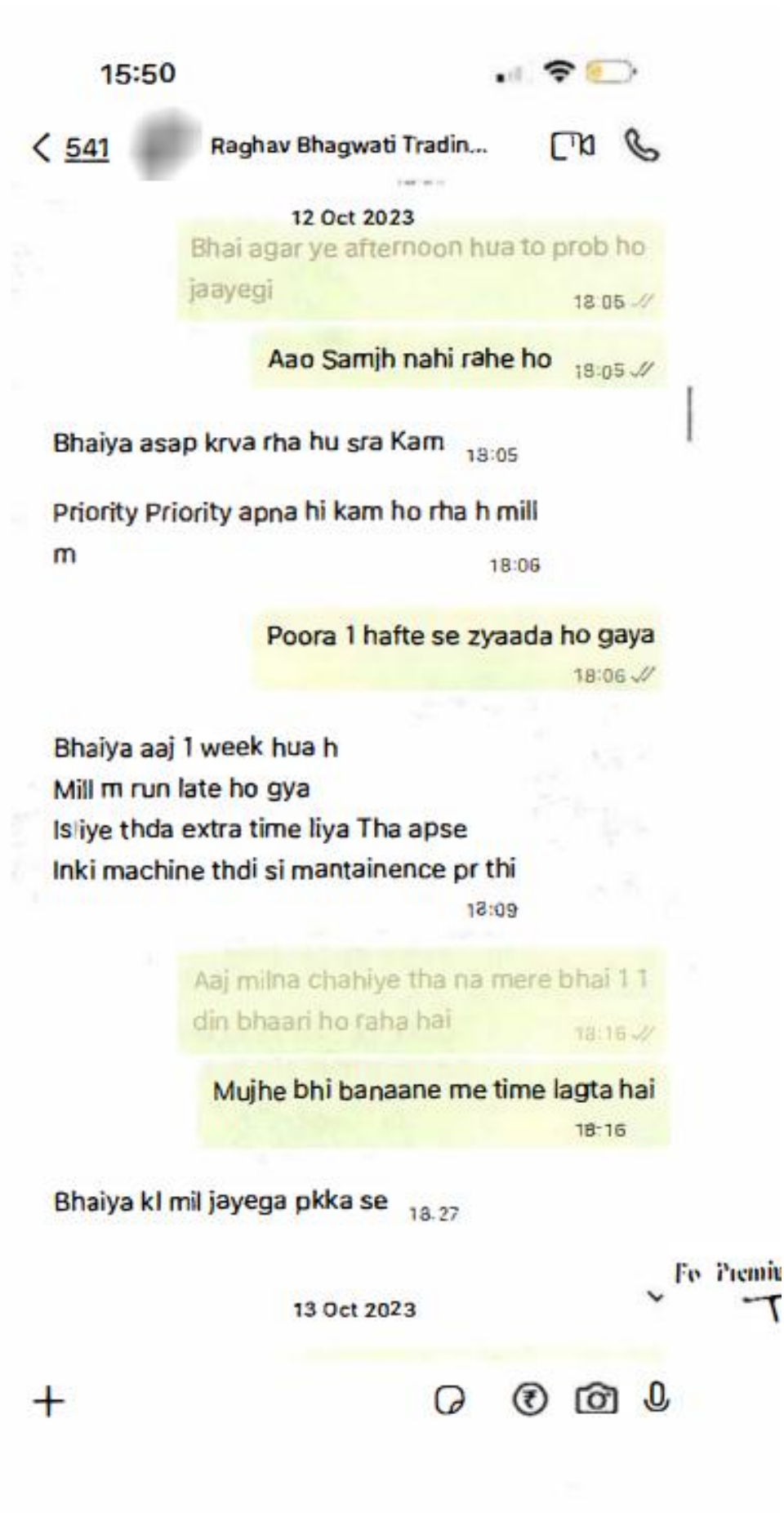


supply of sub-standard and defective material, and persistent delivery failures were continuously pursued by the Corporate Debtor much before issuance of the demand notice. The relevant extracts of the communications relied upon by the Corporate Debtor are reproduced below:













12. It is evident from the above that there were persistent disputes regarding the quality of the goods supplied by the Operational Creditor, repeated delays in delivery, and consequently financial losses were suffered by the Corporate Debtor.
13. Placing reliance upon the judgments of the Supreme Court in *Mobilox Innovations Private Limited v. Kirusa Software Private Limited*, the Corporate Debtor submits that once a plausible pre-existing dispute is shown to exist before the issuance of the demand notice, an application under Section 9 of the Code is not maintainable.